

(in '000 tonnes)

States	Demand	Allotment	Offtake (Up to Oct.' 83)
Tripura . . . . .	160.0	130.0	90.0
Uttar Pradesh . . . . .	2775.0	1293.0	859.2
West Bengal . . . . .	4800.0	3005.0	2491.9
A & N Islands . . . . .	18.3	18.3	6.7
Arunachal Pradesh . . . . .	46.0	52.5	28.5
Chandigarh . . . . .	33.5	33.5	17.1
D & N Haveli . . . . .	1.27	1.16	0.2
Delhi . . . . .	1473.2	953.0	706.1
Goa, Daman & Diu . . . . .	93.02	79.0	55.4
Pondicherry . . . . .	39.95	23.44	9.8
Mizoram . . . . .	119.3	86.5	51.1
Lakshadweep . . . . .	5.97	5.97	3.4

**Mixing tallow in vanaspati oil**

2541. SHRI SHRIDHAR WASUDEO  
DHABE:

DR. BHAI MAHAVIR:

Will the Minister of FOOD AND CIVIL  
SUPPLIES be pleased to state:

(a) what steps Government are taking  
for checking tallow mixing in vanaspati  
oil and other products; and

(b) what are the details in this regard?

THE DEPUTY MINISTER IN THE  
DEPARTMENT OF ELECTRONICS  
AND IN THE MINISTRY OF FOOD  
AND CIVIL SUPPLIES (SHRI M. S.  
SANJEEVI RAO): (a) and (b) the Go-  
ment are keeping a constant and strict  
vigil on the quality of the vanaspati pro-  
duction in the country by carrying out in-  
spections of the factories and drawing  
samples from all the vanaspati units re-  
gularly to ensure that the product com-  
plies with the specification's laid down and  
Governments have also been requested to  
draw samples from the markets, get them

analysed and take appropriate action,  
wherever necessary, under the PFA Act.  
The import of tallow has also been banned.

12 Noon

**RE. LAYING OF THE REPORT OF  
THE ELECTION COMMISSION ON  
TABLE OF THE RAJYA SABHA**

MR. CHAIRMAN: Paper<sub>3</sub> to be laid.

SHRI LAL K. ADVANI: Yes, Sir.  
Pradesh): Before you call for these  
papers to be laid, I want to point out  
that there is a tendency..... There  
is a point of order before it is done.

MR. CHAIRMAN: Is it about laying  
the papers?

SHRI LAL K. ADVANI: Yes, Sir.  
Mr. Chairman, Sir, it is a practice in  
Parliament that important documents  
are always laid in both the Houses  
on the same day and it is not on the  
day the Minister has to answer ques-  
tions. This happens invariably. Now,  
we, the Members of the Rajya Sabha,

noticed only this morning in the news papers the main headlines relating to the report of the Election Commission on the elections held earlier this year, which was laid on the Table of the other House yesterday but was not laid on the Table of this House. In fact, when I say the report I was surprised. I first thought I had missed it. And when I went through the List of Business today, I found that it was not being listed even today, so that we are not in a position even to give formal notice for a discussion to be held on this important document, the main recommendation of which is that before an election takes place, the State Government should be removed and the President's Rule should be imposed in the State. It happened that on the 3rd of December when the Election Commission had called a meeting of all political parties, all political parties unanimously agreed—even the Congress Party did not dissent my colleague Mr. Indradeep Sinha is there . . .

SHRI HANSRAJ BHARDWAJ: (Madhya Pradesh): I belong to the Congress (Interruptions)

SHRI LAL K. ADVANI: All right. You might have . . .

SHRI HANSRAJ BHARDWAJ: We have the record of the proceedings. You are stating wrongly that we consented to it. Our views are known.

SHRI LAL K. ADVANI: I do not remember. But the point is... (Interruptions)

MR. CHAIRMAN: The point of order is a short one: why was it not laid here?

SHRI LAL K. ADVANI: In this particular case our case goes by default. Suddenly it appears that after the meeting held by the Election Commission a report comes. May be he might have submitted it earlier, but the impression people get from the newspapers is as if we agreed to it. We are opposed to this proposal totally, all of us. Many of my colleagues

would confirm this here. (Interruptions)

MR. CHAIRMAN: I am not having any...

SHRI LAL K. ADVANI: Yes, Sir, the point is that it should be done on the same day. (Interruptions)

MR. CHAIRMAN: Just a minute. There is no debate on this. It was just not laid on the Table of the House.

संसदीय कार्य विभाग में राज्य मंत्री  
(श्री कल्पनाथ राय) : सभापति महोदय,  
आदरणीय आडवाणी जी ने जो बातें कही  
हैं मैंने ला-मिनिस्टर साहब से कांटेक्ट  
विद्या था। ला मिनिस्टर वहां पेपर ले  
करने के बाद तुरन्त बीमार पड़ गये।  
डिप्टी ला मिनिस्टर आउट आफ स्टेशन  
हैं। वह कल पेपर ले करेंगे। (व्यवधान)

SHRI A. G. KULKARNI (Maharashtra): This is not proper, Sir.

SHRI LAL K. ADVANI: This is adding insult to the injury.

SHRI SURESH KALMADI (Maharashtra): Let the Government learn manners.

SHRI LAL K. ADVANI: Mr. Chairman, Sir. (Interruptions)

MR. CHAIRMAN: If you all allow me, Mr. Minister, ... (Interruptions).

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): Do they have control over all manners? (Interruptions) U

MR. CHAIRMAN: Will you please listen to me? Or, I do not say anything (Interruptions) order. Mr. Minister, the system of laying papers on the Table of the House is not so onerous that illnesses and other things can come in the way of laying the papers on the Table of this House but do not come in the way of laying the papers on the Table of the other House. I think this discrimination must stop.

(Mr. Deputy Chairman in the Chair)

MR. DEPUTY CHAIRMAN: Papers to be laid. Mr. Jaffar Sharief.

**SHRI HANSRAJ BHARDWAJ:** Sir, just one minute. My learned friend has just now said that there was a unanimity on the question of removing the Government three or four months before the election. Sir, this was not a matter on the agenda of the meeting. It was only their feeling that was conveyed outside the meeting because it was never discussed in the meeting. This is to put the record straight.

**SHRI INDRADEEP SINHA (Bihar):** Sir, by way of clarification . . .

**MR. DEPUTY CHAIRMAN:** I have already called Mr. Jaffar Sharief.

**SHRI LAL K. ADVANI:** Sir, you allow him.

**MR. DEPUTY CHAIRMAN:** I had called Mr. Jaffar Sharief. He was laying the papers.

**SHRI INDRADEEP SINHA:** So after that you allow me.

#### **Papers laid on the Table**

#### **I. Railway (Warehousing and Wharfage (Amendment) Rules, 1983.**

#### **Railways Red Tariff (2nd Amendment) Rules, 1983.**

#### **II. Railways Red Tariff Third Amendment) Rules, 1983.**

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF):** Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Railways (Railway Board):—

(i) G.S.R. No. 736(E), dated the 22nd September, 1983, publishing the Railways (Warehousing and Wharfage) (Amendment) Rules, 1983. [Placed in Library. See No. LT-7294/83].

(ii) G.S.R. No. 890, dated the 26th November, 1983, publishing the Railways Red Tariff (2nd Amendment) Rules, 1983. [Placed in Library See No. LT-7274/83].

(iii) G.S.R. No. 891, dated the 26th November, 1983, publishing the Railway Red Tariff (3rd Amendment) Rules, 1983.

[Placed in Library. See No. LT-7274/83].

#### **Notification of the Ministry of Finance (Department of Revenue)**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO):** Sir, I beg to lay on the Table, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 878(E), dated the 3rd December, 1983, together with an explanatory Memorandum thereon.

[Placed in Library. See No. LT-7226/83]

**SHRI GHULAM RASOOL MATTO (Jammu and Kashmir):** Your clear instructions the other day given by you have again been violated. Shri Pattabhi Rama Rao said:

“I beg to lay on the Table, a copy (in English and Hindi) of the Ministry of Finance (Dept. of Revenue) Notification G.S.R. No. 878(E), dated the 3rd December, 1983 together with an explanatory Memorandum thereon.”

That is all, though you gave very clear directions and the Minister concurred with those. Nothing has been done.

**MR. DEPUTY CHAIRMAN:** Just a minute please. He is saying that as in the case of other papers that are laid on the Table of the House at least there should be two, three words about what is contained in the notification. Here you do not say that. On that day also this was the matter. I said that you might also indicate about the notification just the substance, one or two words, not more than that.

**SHRI PATTABHI RAMA RAO:** I will do in future.

**MR. DEPUTY CHAIRMAN:** Please do it.

**SHRI NIRMAL CHATTERJEE (West Bengal):** Let him say at least what this notification is about.